

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - II
CHENNAI

(27)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 13.09.19

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI .S.VIJAYARAGHAVAN, MEMBER (TECHNICAL)

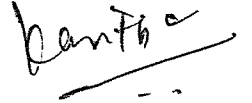
APPLICATION NUMBER : MA/730/2019
PETITION NUMBER : CP/628/IB/2017
NAME OF THE PETITIONER(S) : JAIN HOUSING AND CONSTRUCTIONS LTD
NAME OF THE RESPONDENT(S) :
UNDER SECTION : SEC 30 & 31 OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) M. Kavi^otha Sreana

Resolution professional



[MA/730/2019 in CP/628/IB/2017]

ORDER

The Applicant in MA/730/2019 is not present. Applicant company filed this application for a direction to the Resolution Professional to consider its resolution application but whereas the Resolution Professional has again invited for fresh resolution applications by virtue of amendment Act 2019 to Insolvency and Bankruptcy Code. The same applicant having already filed its resolution application before the Resolution Professional, we are of the view that this relief has now become infructuous, whereby this application is hereby **dismissed as infructuous.**


(S.VIJAYARAGHAVAN)
Member (Technical)


(B.S.V.PRAKASH KUMAR)
Member (Judicial)

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